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CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH  
ALLAHABAD

DATED: THE 9TH DAY OF DECEMBER 1998

CORAM : HON'BLE MR. S.L.JAIN, J.M.  
HON'BLE MR. G.RAMAKRISHNAN, A.M.

ORIGINAL APPLICATION NO.376 OF 1993

Union of India through D.R.M., N.Rly,  
Moradabad and others ..... **Applicant**  
C/A Shri P.Mathur, Adv.

Versus

Balbir Singh, S/o Shri Gurmeeet Singh,  
Harthala Colony, Moradabad and others.  
..... **Respondents**  
C/R Sri A.K.Sinha, Adv.

ORDER

BY HON'BLE MR. S.L.JAIN, J.M.-

This is an application under section 19 of the Administrative Tribunal Act 1985 to quash the order and judgment dated 4.1.83 passed by the Nagar Magistrate/Prescribed Authority under Payment of Wages Act 1936, Moradabad.

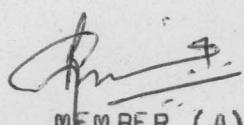
The Apex Court of the land has held in case of Krishna Kumar Gupta v. Controller, Printing and Stationery reported in (1996) 1 SCC 69 followed in Case of Ajay D. Punalkar v. Management of Pune Telecom Department reported in (1997) 11 Supreme Court Cases 469 that the Central Administrative Tribunal

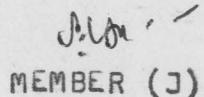
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has no jurisdiction to decide such matters for the reason that against an order passed u/s 15 of the Payment of Wages Act 1936 an appeal lies u/s 17 of the said Act to the District Court which is the prescribed authority.

3. In the result, O.A. is liable to be dismissed and is dismissed accordingly with no order as to costs.

  
MEMBER (A)

  
J. M. /  
MEMBER (J)

Gc